



CIRCULAR

Sub: COVID 19 – Complete lockdown announced by the State Government in five Corporations - Instructions of the Hon'ble the Chief Justice –c o m m u n i c a t e d - Regarding.

In view of the impending threat of the spread of the Novel Corona Virus and complete lockdown announced by the State Government in five Corporations of the State, viz., (1) Chennai, (2) Madurai and (3) Coimbatore from 6.00 a.m. of 26th of April 2020 to 9.00 p.m. of 29th of April, 2020, and in (4) Salem and (5) Tiruppur Corporations from 6.00 a.m. of 26th of April 2020 to 9.00 p.m. of 28th of April, 2020, it may not be possible to allow the physical movement of employees for attending duties, as that would involve unnecessary risks and may inadvertently result in impeding the lockdown declaration made by the Government.

Even though Courts are still exempted, yet, any judicial or administrative function of the Courts shall henceforth for the period of four days, viz. from 26th of April, 2020 to 29th of April, 2020 be carried out through video-conferencing or any

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such communication facilities only. There shall be no physical movement of the staff for these four days. The Registrars, Private Secretaries or other staff, if required, may communicate through video-conferencing or Whats App Calls.

The above instructions shall be strictly followed by all concerned.

HIGHCOURT,MADRAS
DATED:25-04-2020

Sd/- C.KUMARAPPAN
REGISTRARGENERAL

To

01. All the Hon'ble Judges (for information).
02. All the Registrars, High Court, Madras and Madurai Bench
03. The Addl. Registrar General, Madurai Bench of Madras High Court, Madurai
04. All the Officers, High Court, Madras and Madurai Bench
05. All the Head of Sections, High Court, Madras and Madurai Bench
06. The Overseer, High Court, Madras and Madurai Bench
07. The Record Keeper, A.D.Records, High Court, Madras and Madurai Bench

(All Heads of Sections and Overseer shall bring to the notice of all staff members under their control)